

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(Principal Bench, New Delhi)

Original Application No. 1155/2024

IN THE MATTER OF:

KAUSHALENDRA KUMAR

...Applicant

VERSUS

UNION OF INDIA &amp; ORS.

...Respondents

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DELHI

20-05-2025

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.18**

I, ANWAR QURESHI, the Authorized Signatory of M/s Alien India Agro Food address: Plot No.A-37, Massorie-Gulawthi Road, Industrial Area, Hapur, UP-201015, do hereby solemnly affirm and state as under:

**PRELIMINARY OBJECTIONS**

1. The present Application filed by the Applicant upon plain reading of Section 15 of the said act is barred by law of limitation. On bare perusal of section 15 of the said Act, an Application raising substantial question relating to environment seeking restitution, remediation and compensation (including enforcement of legal right relating to environment) has to be filed within a period of 5 years from date on which the cause of action for such dispute "first arose" provided that, this Hon'ble Tribunal may, if it is satisfied that the Applicant was prevented by sufficient cause from filling the Application within the said period allow it to be filed within a further period not exceeding sixty days. In the present case the application is totally barred by Limitation.



**PRELIMINARY SUBMISSIONS**

1. That the present reply is being submitted on behalf of Respondent No. 18, namely M/s Alien India Agro Food, in response to the allegations and averments made in the Original Application filed by the Applicant.
2. That at the outset, it is respectfully submitted that the answering Respondent is a law-abiding, environmentally-conscious and duly registered industrial unit, engaged in the business of crushing of animal bones since 02-05-2013, and is committed to complying with all environmental and safety regulations as laid down under applicable laws.
3. That the functioning of the unit of answering respondent is being narrated as under:
  - a. The answering respondent purchases bones from the market.
  - b. These bones are then vaporised using steam, which melts the leftover meat and fat adhered to them.
  - c. The melted residue of meat and fat is known as Tallow, which is supplied to other industries for further usages.
  - d. The bone is now crushed into a crusher to make Crushed bone, Meat and Bone Meal (MBM), Fish meal and pet food.
4. That taking into account polluting atmosphere, it is submitted that during the entire process there is appropriate arrangement for control of pollution.
5. The process of crushing is a simple operation wherein bones are poured into a crusher or grinder, which grind or crushes them into small pieces to be used as Crushed bone, Meat and Bone Meal (MBM), fish meal, and pet food. It is a pollution-free process and does not require the use of water.
6. That considering the water pollution, it is submitted that whatever water is used by the unit is sent into the Effluent Treatment Plant (ETP). The unit has



its own Effluent Treatment Plant (ETP) which is commonly referred to as water purifiers. The ETP intakes used water from the unit and purify water for further use by the unit itself. The ETP works as under:

ETP has three step process for purification of water -

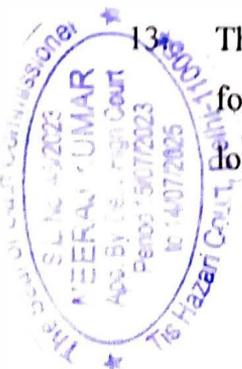
- Primary (includes) : Screening,  
: Sedimentation/ floatation  
: Equalisation
- Secondary (includes) : Aeration  
: Decomposition of Micro-organisms
- Tertiary (includes) : Flocculation and sedimentation  
: Filtration  
: Disinfection

- Now, the water after the abovesaid treatment is fit for reuse by the unit of answering respondent itself. The reuse of water includes the water for plantation.
- With regard to sludge, sludge is used in irrigation and cooling hence, the sludge is also being used, thus, again the unit is not responsible for any kind of pollution related to sludge.
- There are ETP inlet meter and outlet meter which are in compliance of the normal standard.

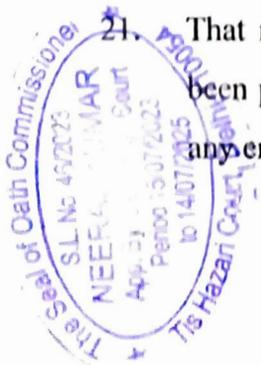


7. That considering the potential pollution that may be caused by tallow, which is the residue obtained from the melting of fat and meat adhered to the bones, it is submitted that the said tallow is supplied to various units engaged in various activities. Hence, there is no possibility of pollution.
8. That an important issue that has been raised by the petitioner in his petition is greenery, it is submitted that the answering respondent has developed a green zone i.e. has planted trees as per the norms and guidelines of the government.
9. That since the answering respondent is involved in bone crushing only and is not involved in any kind of production, thus, there is no question of any pollution.
10. That apart from it all the appliances being used in the unit of the respondent are within the prescribed norms and has proper permission and approval.
11. That it is important to mention here that the Consent to Operate (CTO) has been issued to the answering respondent unit viz. Consolidated Consent to Operate & Authorisation (CCA) under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, vide ref. no. 227913/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024, bearing Application Id No. 29319524 dt. 28-12-2024 which is valid since 01-01-2025 till 31-12-2029.
12. That the answering Respondent is operating its unit strictly within the parameters of law, having obtained all necessary and statutory clearances and permissions from the competent regulatory authorities.

13. That the unit has been regularly inspected by government officials and never found in violation of any condition. Any direction issued by the UPPCB or local authority has been promptly and fully complied with.



14. That the answering Respondent has in place a scientifically designed waste management system and adheres to the “Polluter Pays” principle and Sustainable Development norms enshrined under Indian environmental jurisprudence.
15. The allegation that the answering Respondent has caused pollution to or encroached upon the Hasanpur-Lodha Wetland or Upper Ganga Canal is baseless, misleading and factually incorrect.
16. That if required, the answering Respondent is willing to facilitate a joint inspection by any authorized team to verify the factual position on the ground.
17. The submissions made by the answering respondent are clear proof of the Respondent’s commitment to environmental safety, are being placed on record and may be kindly considered by this Hon’ble Tribunal.
18. That the present application filed by the petitioner is devoid of merits, based on false, frivolous, and concocted allegations, and has been filed with ulterior motives to harass the answering respondent.
19. That the allegations made by the petitioner regarding the unit of answering respondent in question are absolutely false and baseless. The petitioner has not specifically provided any details or documentary evidence to support his claims against the answering respondent, and the application is nothing but a misuse of legal provisions for personal gains.
20. That the Original Application makes vague and sweeping allegations against a large number of Respondents without clearly stating what specific act or omission has been committed by this answering Respondent.
21. That no site report, inspection findings, lab test, or documentary proof has been placed on record to suggest that the answering Respondent has violated any environmental norm or has contributed to pollution in the area.



22. That the answering Respondent vehemently denies all unsubstantiated, vague, and omnibus allegations made in the petition unless specifically admitted herein.
23. That Filing petitions before the National Green Tribunal (NGT) has, of late, become a trend among certain individuals or organisations (NGOs), who, under the guise of environmental activism and public interest, attempt to extort money from industries or individuals as well, by filing false and frivolous petitions. These self-proclaimed protectors of nature and the environment often have no genuine concern for ecological welfare; rather, their sole objective is to misuse the process of law for personal gain under the garb of corporate social responsibility.
24. That in the instant petition, the petitioner has not even undertaken an individual or independent inspection of the units of answering respondent against whom allegations have been levelled. Without any specific verification or assessment, the petitioner has arrayed the answering respondent along with several others as parties to the petition. Had the petitioner personally inspected the unit of the answering respondent, he would have found that the answering respondent is duly complying with all applicable norms, standards, and guidelines as prescribed by the competent authorities and regulatory agencies. The present petition, therefore, is not only devoid of merit but appears to have been filed with the ulterior motive of extracting money or for personal publicity through public recognition.
25. That last but not the least it is submitted that the land where the unit of answering respondent is established is on lease, and its owner are The Uttar Pradesh State Industrial Development Authority (UPSIDA). It is important to mention here that UPSIDA has granted the certificate for operation of unit of answering respondent, which is sufficient to prove that the unit is not operating unauthorisedly and without the permission of the government.



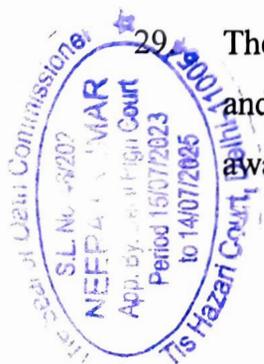
26. The answering Respondent conclusively submits that:

- It has followed all the norms and guidelines of the government and has obtained all the necessary permissions from the respective agencies.
- It has not undertaken any activity of causing pollution of any form whether air, water, noise etc.
- It has not undertaken any activity of dumping of solid/liquid waste or effluents in or around the Ganga Canal or any water body;
- There has been no tree felling, excavation or any other act which may disturb the ecological balance of the region. On the contrary the answering respondent has planted trees inside and nearby his unit.
- It has its own ETP which purify the water and make it reusable for unit of respondent itself.
- It has obtained all the measures to run its unit in authorised manner by following all the norms of the government and its agencies, and is well within the knowledge and permission of the government.

27. That any adverse action against the answering Respondent would be in violation of the principles of natural justice, and amounts to penalizing a lawful industry based on general assumptions.

28. The answering Respondent submits that it is engaged in lawful business activity and provides direct and indirect employment to several persons in the area.

29. The Respondent fully understands its responsibility toward the environment and is actively engaged in community welfare, tree plantation and public awareness drives related to cleanliness and green living.



30. The answering Respondent is committed to upholding the constitutional principle of sustainable development, and any disruption to its activities would not only cause financial loss but also impact families dependent on it for livelihood.

### PARAWISE REPLY ON MERITS

1. That the contents of para no.1 of the petition need no reply.
2. That the contents of para no.2 of the petition need no reply.
3. That the contents of para no.3 of the petition pertaining to the answering respondent are wrong and denied. It is denied that the applicant is filing the present application raising substantial questions relating to environment and seeking gracious intervention of this Hon'ble Tribunal:
  - a. *Against*, large scale, uncontrolled, unrestricted, unlawful and illegal environmental and ecological exploitation and degradation in Hasanpur-Lodha wetland (largest wetland in NCR) and surrounding area, falling in Districts: Ghaziabad, Hapur and Gautam Buddha Nagar, Uttar Pradesh;
  - b. *Or against*, flagrant violation of provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Wetlands (Conservation and Management) Rules, 2017 or Rules framed under the said enactments, by Industrial Units (Respondent Nos. 17 to 38) operating in and around the Mussoorie-Gulawathi Industrial Area, in close proximity to the Hasanpur-Lodha Wetland and by the developers/builders;
 

*Or against*, unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and



blocking of overflow drains and discharge of untreated wastewater into Hasanpur Lake and wetland (largest wetland in NCR) by Respondent Nos. 17 to 49, causing multiple serious health issues/ailments as a direct consequence of toxicity in Hasanpur Lake, wetland and ground water.

- d. *Or against*, illegal abstraction of ground water.
- e. *Or against* inaction on the part of the respondent Government Authorities/ Bodies (Respondent Nos. 01 to 16) to the aforesaid illegal acts and violations.
- f. *Or as a result*, the ultimate consequence is that the largest wetland of the NCR and the productive agricultural land of the applicant and other villagers is getting severely affected.

It is submitted that the petitioner has made vague and sweeping allegations against a large number of Respondents without clearly stating what specific act or omission has been committed by the answering Respondent, as well as the petitioner has also not specifically provided any details or documentary evidence to support his claims against the answering respondent.

4. That the contents of the para no.4 of the petition are wrong and denied. It is denied that the applicant is a socially conscious citizen and has taken up the present substantial issues relating to environment degradation. It is submitted that since the petitioner has not individually checked or verified the unit of the answering respondent, it raises serious doubts about the credibility and bona fides of the petitioner as a socially conscious citizen. It also casts a reasonable doubt that the present petition has been filed with the ulterior motive of extracting money from the answering respondent, rather than out of genuine environmental concern.

That the contents of the para no.5 of the petition pertaining to the answering respondent are wrong and denied. It is not denied that the issues raised in the



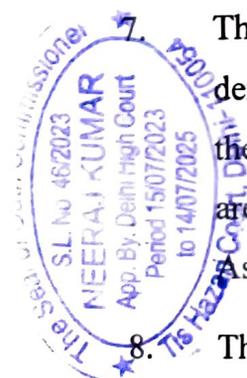
present application also concern the public at large and therefore, the present application is also in larger public interest. It is however submitted that there is no doubt that the issue of pollution raised in the present petition is important and, if genuinely pursued, falls within the realm of public interest. However, it is equally true that proper verification and due diligence should have been conducted before filing the petition. The answering respondent, who is being unnecessarily dragged into this matter, is in no way responsible for any environmental violations. The unit is strictly adhering to all applicable government guidelines, norms, and standards. Relevant documents evidencing such compliance are being placed on record to demonstrate that the answering respondent cannot be held liable for any pollution-related concerns raised in the petition.

6. That the contents of the para no.6 of the petition are wrong and denied. It is denied for the want of knowledge that the Applicant and his family members owns approximately 04 acres of agricultural land in Hasanpur-Lodha village. It is denied that applicant's land is located in Khasra no. 77, village Hasanpur-Lodha, Tehsil Dhaulana, Hapur, and major portion of the land is severely & irreversibly affected, on account of the above-mentioned illegal acts and violations.

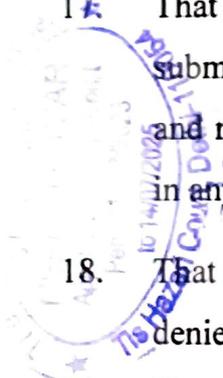
7. That the contents of the para no.7 of the petition are wrong and denied. It is denied for the want of knowledge that applicant's land is in close proximity to the largest wetland in NCR i.e. Hasanpur-Lodha which has a water spread area of 115 hectares (approx.) as per the National Wetland Inventory and Assessment of 2006-2007.

8. That the contents of para no.8 of the petition are wrong and denied for want of knowledge.

9. That the contents of para no.9 of the petition are wrong and denied for want of knowledge.

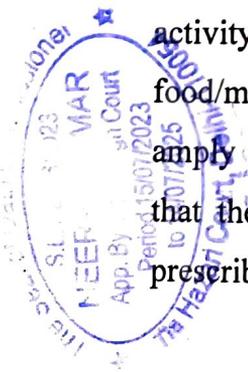


10. That the contents of para no.10 of the petition are wrong and denied for want of knowledge.
11. That the contents of para no.11 of the petition are wrong and denied for want of knowledge.
12. That the contents of para no.12 of the petition are wrong and denied for want of knowledge.
13. That the contents of para no.13 of the petition are wrong and denied for want of knowledge.
14. That the contents of para no.14 of the petition are wrong and denied for want of knowledge.
15. That the contents of para no.15 of the petition are wrong and denied. It is submitted that that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
16. That the contents of para no.16 of the petition are wrong and denied. It is submitted that that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
17. That the contents of para no.17 of the petition are wrong and denied. It is submitted that that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
18. That the contents of para no.18 of the petition are wrong and denied. It is denied that the aforesaid prohibited activities are being carried out in the Hasanpur-Lodha Wetland area, in clear violation of the Wetlands (Conservation and Management Rules) 2017, as elaborated hereinunder and

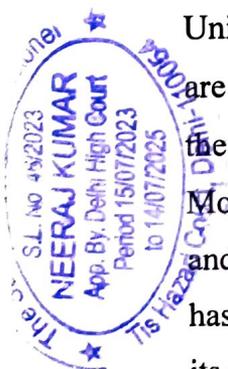


are not 'wise-use' of the wetland. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.

19. That the contents of para no.19 is denied for the want of knowledge.
20. That the contents of para no.20 of the petition are wrong and denied. It is denied that the aforesaid prohibited activities are being carried out in the Hasanpur-Lodha Wetland area, in clear violation of the Wetlands (Conservation and Management Rules) 2017, as elaborated hereinunder and are not 'wise-use' of the wetland. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit, and in any case is not indulged in any kind of creating pollution.
21. That the contents of para no.21 of the petition are wrong and denied. It is denied that the industrial Units which are operating outside of the Mussoorie-Gulawathi Industrial Area have illegally, and without approval, converted the land use from agricultural to industrial. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.
22. That the contents of para no.22 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit, carry out industrial activity of metal works, rubber, steel, chemicals/ polymers, leather, beverages, food/meat processing, etc., or given their nature of industrial activity it is amply clear that they handle and store hazardous substances. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.



23. That the contents of para no.23 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit, either operating from inside or outside of the Mussoorie-Gulawathi Industrial Area, cause severe & irreversible pollution including Water, Air and Land pollution; thereby causing overall environmental pollution and degradation. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.
24. That the contents of para no.24 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit, operating inside and outside the Mussoorie-Gulawathi Industrial Area, have been brazenly discharging/ dumping untreated, toxic and poisonous effluents/ industrial wastes/ hazardous wastes in open, which is in clear violation of the conditions of the Consent to Operate/ Authorizaton, if any, obtained by such industrial Units. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit.
25. That the contents of para no.25 of the petition are wrong and denied. It is denied that the answering Respondent Industrial Unit and also other Industrial Units, operating inside and outside the Mussoorie-Gulawathi Industrial Area are violating the Water (Prevention and Control of Pollution) Act, 1974 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 made under the Environment (Protection) Act, 1986 and the Wetlands Rules 2017. It is submitted that the answering respondent has complied all the guidelines and norms prescribed by the government and its agencies to run its unit and thus is not violating any laws.
26. That the contents of para no.26 of the petition are wrong and denied. It is denied that this untreated wastewater from the answering Respondent's Industrial Units, operating inside and outside the Mussoorie-Gulawathi



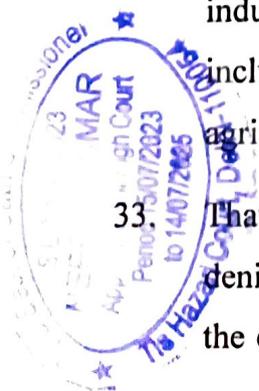
Industrial Area, is being directly discharged into the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake (considered as the largest natural lake in NCR Delhi) and into the Upper Ganga Canal. It is submitted that that the answering respondent is working under zero discharge policy, and any water, if being used, in the unit is treated and purified in the Effluent Treatment Plant (ETP) which is fit for reuse and is being reused by the answering respondent itself. It is thus submitted that the petitioner has wrongly alleged that the answering respondent is discharging the water in the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake.

27. That the contents of para no.27 of the petition are wrong and denied. It is denied that the answering Respondent's Industrial Unit, operating inside and outside the Mussoorie-Gulawathi Industrial Area, are discharging untreated wastewater directly into the water bodies, by way of concealed pipes also. It is submitted that that the answering respondent is working under zero discharge policy, and any water, if being used, in the unit is treated and purified in the Effluent Treatment Plant (ETP) which is fit for reuse and is being reused by the answering respondent itself. It is thus submitted that the petitioner has wrongly alleged that the answering respondent is discharging the water in the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake.

28. That the contents of para no.28 of the petition are wrong and denied. It is denied that none of the Respondent Industrial Units (Respondent Nos. 17 to 38), have installed display board to display the information relating to water and air emissions and wastes especially hazardous wastes generated by such Industrial Units, a mandatory requirement. It is submitted that the answering respondent has complied all the mandatory directions. It is submitted that the petitioner has not placed on record any photographs especially of the answering respondent to substantiate his claim.

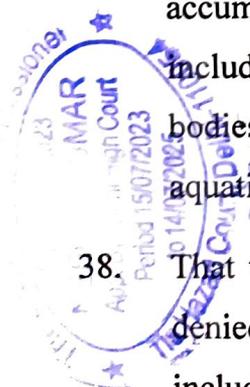


29. That the contents of para no.29 of the petition are wrong and denied. It is denied that common and illegal practice adopted by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area is to dump waste including hazardous wastes in open common area and burn such waste, when substantial quantity of waste is collected. It is submitted that the petitioner has not placed on record any photographs especially of the answering respondent to substantiate his claim.
30. That the contents of para no.30 of the petition are wrong and denied. It is denied that such a course/ practice followed by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area is a cause of severe environmental pollution including Air Pollution in the Hasanpur-Lodha wetland area.
31. That the contents of para no.31 of the petition are wrong and denied. It is denied that there is a network of open industrial drain in the industrial area and from the common outlet point from the industrial area, only for certain length the drain is partially covered; however, the same is in a dilapidated condition, broken at multiple places.
32. That the contents of para no.32 of the petition are wrong and denied. It is denied that the size of the industrial drain is inadequate to handle the amount of industrial wastewater generated by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area, consequently the industrial drain overflows in multiple locations, enters agricultural fields, including that of the Applicant and causes permanent damage to the agricultural fields, rendering them unfit for cultivation.
33. That the contents of para no.33 of the petition are wrong and denied. It is denied that the elevation level of even the base of industrial drains, is above the elevation of adjoining agricultural land, thus through seepage/percolation



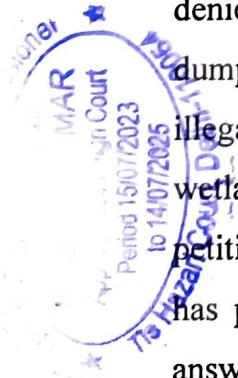
heavy damage takes place to the agricultural fields, including to that of the Applicant.

34. That the contents of para no.34 of the petition are wrong and denied. It is denied that the untreated, toxic and poisonous effluents/ industrial wastewater discharged by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area gets accumulated on vacant industrial land, designated green belt/parks within industrial area, etc. which is a matter of serious environmental concern as it harbours many health hazards. This stagnant wastewater is leading to not only contamination of soil but is also affecting the ground water quality.
35. That the contents of para no.35 need no reply.
36. That the contents of para no.36 need no reply. It is however submitted that the answering respondent is in any manner not indulged in contaminating the water bodies of the area in question.
37. That the contents of para no.37 of the petition are wrong and denied. It is denied that because of the unique physiographic, geological and hydrological features of the area, the untreated, toxic and poisonous effluents/ industrial wastes, etc. discharged by the answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area which gets accumulated/logged in the area, eventually flows into the water bodies including the Hasanpur Lake; thereby contaminating the water of these water bodies which further results in contamination of ground water, damage to the aquatic life and agriculture and complete disruption of ecosystem.
38. That the contents of para no.38 of the petition are wrong and denied. It is denied that the Applicant has got the samples of water and soil of the area including Hasanpur-Lodha lake analyzed by an independent laboratory and the results have shown heavy metal contamination in soil, which is a critical



environmental issue as it is having severe implications for crop production, food safety, and human health. It is submitted that the petitioner has not obtained the sample of the unit of the answering respondent. It is further submitted that since the answering respondent is following the due process as well as standard and norms set by the government and other agencies.

39. That the contents of para no.39 of the petition are wrong and denied. It is denied that the that the presence of toxic elements in agricultural soil threatens crop productivity, food quality, and the overall sustainability of agriculture. Similar results have come in water analysis reports and even the groundwater has been found to be heavily contaminated and not at all fit for drinking, due to untreated industrial discharge. It is submitted that in any case if the toxic elements are threatening the crop productivity or water quality, the answering respondent is not responsible for the same, since the answering respondent is following all the safety measures set by the government and other agencies.
40. That the contents of para no.40 is not related to the answering defendant, hence need no reply.
41. That the contents of para no.41 is not related to the answering defendant, hence need no reply.
42. That the contents of para no.42 of the petition are wrong and denied. It is denied that every day, huge quantity/ truckloads of construction waste is being dumped directly into the Hasanpur Lake, pushing back the shore line and illegal construction/ encroachment activities are being carried out, on the wetland and on the shores of the Hasanpur Lake. It is submitted that the petitioner has neither alleged specifically about the answering respondent nor has placed on record any photographs or any document to prove that the answering respondent is indulged in dumping the construction waste directly into the Hasanpur Lake.

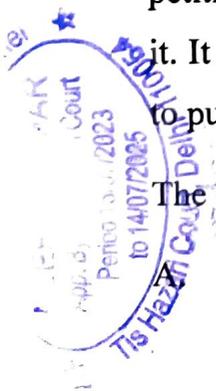




48. That the contents of para no.48 of the petition are wrong and denied. It is denied that under the aforesaid circumstances, the Applicant was constrained to issue Legal Notice on the Respondents, dated 05.06.2024. It is submitted that no notice was ever served upon the answering respondent.
49. That the contents of para no.49 of the petition are wrong and denied. It is denied that the Respondent Nos. 1 to 16 have failed to discharge their duties and responsibilities, to protect the environment. Therefore, the concerned officials of the Respondent Nos. 1 to 16 are equally responsible and liable for the environmental damage and degradation caused in the Hasanpur-Lodha Wetland area, in as much the answering respondent is responsible and liable for the same.
50. That the contents of para no.50 of the petition are wrong and denied. It is denied that the aforesaid activities amounting to environmental, ecological, air and water pollution is a clear violation of Right to Life as enshrined under Article 21 of the Constitution of India. It is submitted that the unit of the answering respondent is running well within the norms set by the government and other agencies.
51. That the contents of para no.51 of the petition are wrong and denied. It is denied that in view of the aforesaid facts and circumstances, the applicant is filing the present application. It is submitted that the petitioner has filed this petition merely to harass the answering respondent and to extract money from it. It is submitted that the following grounds are forged and vexatious merely to put pressure upon the answering respondent.

The answering respondent is answering the grounds in detail, as following:

That the contents of Grond A are wrong and denied. It is denied that Hasanpur-Lodha wetland is grappling with large scale, uncontrolled, unrestricted, unlawful and illegal environmental and ecological



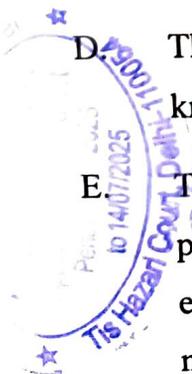
exploitation and degradation, which remains unchecked by the concerned Governmental Authorities/Bodies. It is submitted that the said ground is vague as such the petitioner has not specified the allegations against the answering respondent.

B. That the contents of Grond B are wrong and denied. It is denied that there is flagrant violation of provisions of the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Wetlands (Conservation and Management) Rules, 2017 and Rules framed under the said enactments, by Industrial Units, including answering respondent, operating in and around the Mussoorie-Gulawathi Industrial Area, in close proximity to the Hasanpur-Lodha Wetland.

C. That the contents of Grond C are wrong and denied. It is denied that there is unauthorized and illegal occupation of land, encroachments, dumping of sand & construction waste in and around Hasanpur Lake and blocking of overflow drains and discharge of untreated wastewater into Hasanpur Lake and wetland (largest wetland in NCR), including by answering respondent, causing multiple serious health issues/ailments as a direct consequence of toxicity in Hasanpur Lake, wetland; adjoining agricultural land and ground water.

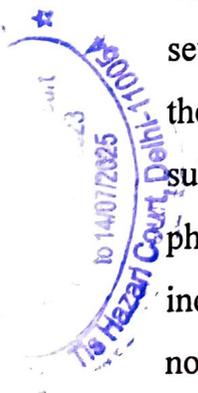
D. That the contents of Grond D are wrong and denied for want of knowledge.

E. That the contents of Grond E are wrong and denied. It is denied that as per Rule 4 (1) of the Wetlands Rules 2017, activities including (a) encroachment; (b) setting up industries or their expansion; (c) manufacturing or handling or storage or disposal of construction and demolition waste or Hazardous Wastes; (d) solid waste dumping; (e)



discharge of untreated wastes and effluents; (f) construction of a permanent nature; (g) poaching; are prohibited in the Hasanpur-Lodha Wetland area. It is further denied that the said activities are carried out in the Hasanpur-Lodha Wetland area in an uncontrolled and unchecked manner. It is submitted that the petitioner has put vague allegations and has not specified if the answering respondent is also indulged in the said activities.

- F. That the contents of Grond F are wrong and denied. It is denied that the aforesaid illegal activities does not constitute "wise-use" of the wetland for the purposes of Rule 4 (1) of the Wetlands Rules 2017 as illustrated in the guidelines issued by the Respondent No. 1 for implementation of the Wetland Rules 2017. It is submitted that petitioner has put vague allegations and has not specified if the answering respondent is also indulged in the said activities.
- G. That the contents of Grond G does not pertain to the answering respondent hence need no reply.
- H. That the contents of Grond H are wrong and denied. It is denied that the Industrial Units, including unit of answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area, have been brazenly discharging/ dumping untreated, toxic and poisonous effluents/ industrial wastes/ hazardous wastes in open which is causing severe & irreversible pollution including Water, Air and Land pollution; thereby causing overall environmental pollution and degradation. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.



- I. That the contents of Grond I are wrong and denied. It is denied that the Respondent Industrial Units including unit of answering respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area are violating the Water (Prevention and Control of Pollution) Act, 1974 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 made under the Environment (Protection) Act, 1986 and the Wetlands Rules 2017.
- J. That the contents of Grond J are wrong and denied. It is denied that untreated wastewater from the unit of respondent, operating inside and outside the Mussoorie-Gulawathi Industrial Area, is being directly discharged into the water bodies of Hasanpur-Lodha area including into the Hasanpur Lake (considered as the largest natural lake in NCR Delhi) and into the Upper Ganga Canal. It is submitted that the petitioner has placed on record any such document or photograph to show that the answering respondent is discharging the waste water into the water bodies.
- K. That the contents of Grond K are wrong and denied. It is denied that the industrial drain in the industrial area is in a dilapidated condition, broken at multiple places and is inadequate to handle the amount of industrial wastewater generated by the Industrial Units; consequently the industrial drain overflows in multiple locations, enters agricultural fields and causes permanent damage to the agricultural fields, rendering them unfit for cultivation. It is submitted that the answering respondent is not responsible for dilapidation of industrial drain while also not responsible for any of the associated consequences.
- L. That the contents of Grond L are wrong and denied. It is denied that the untreated, toxic and poisonous effluents/industrial wastewater discharged by the answering respondent, operating inside and outside



the Mussoorie-Gulawathi Industrial Area gets accumulated on vacant industrial land, designated green belt/parks; consequently, leads to contamination of soil and affects the ground water quality. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.

M. That the contents of Grond M are wrong and denied. It is denied that the untreated, toxic and poisonous effluents/ industrial wastes, etc. which gets accumulated/ logged in the area, eventually flows into the water bodies including the Hasanpur Lake; thereby contaminating the water of these water bodies which further results in contamination of ground water, damage to the aquatic life and agriculture and complete disruption of ecosystem. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.

N. That the contents of Grond N are wrong and denied. It is denied that the analysis of samples of water and soil from the Hasanpur-Lodha area including from the Hasanpur-Lodha lake has shown results of heavy metal contamination in soil, which is a critical environmental issue as it is having severe implications for crop production, food safety, and human health. It is submitted that the petitioner has not placed on record any document or photograph which reflects that the answering respondent is specifically indulged in any of the alleged activities, while also the petitioner has not specifically mentioned the role of the answering respondent.



- O. That the contents of Grond O does not pertains to the answering respondent, hence need no reply.
- P. That the contents of Grond P are wrong and denied. It is denied that there is decline in the ground water level in the Hasanpur-Lodha Area, which is a result of illegal abstraction of ground water for commercial purposes by the Respondents.
- Q. That the contents of Grond Q need no reply.
- R. That the contents of Grond R are denied as the said judgment has separate facts and circumstances, hence cannot be stated to be related to this petition.
- S. That the contents of Grond S are denied as the said judgment has separate facts and circumstances, hence cannot be stated to be related to this petition.
- T. That the contents of Grond T are wrong and denied. It is denied that despite issuance of the Legal Notice, no action was taken by the Respondent Government Authorities/ Bodies (Respondent Nos. 1 to 16), to implement effective measures to correct, control and prevent the aforesaid violations/damage and hold the perpetrators, including the answering Respondent, liable and accountable for the violation of the applicable laws, rules and regulations including the environmental laws. It is submitted that no notice was ever received by the answering respondent.



52. That the contents of para 52 of the petition need no reply.
53. That the contents of para 53 of the petition are wrong and denied. It is denied that the present application is within the period of limitation. It is submitted that the limitation of 5 years for filing the instant petition has already been expired. It is further denied that cause of action is the continuing one as the

aforesaid activities/ violations are continuing and have not stopped. It is submitted that no cause of action ever accrued in favor of the answering respondent.

54. That the contents of para 54 of the petition need no reply.

**PRAYER**

In light of the above submissions, this Hon'ble Tribunal is most respectfully prayed to:

- Dismiss the Original Application as against the answering Respondent;
- Hold that the answering Respondent has complied with all environmental laws and is not in violation of any norm;
- Pass such other or further order(s) as may be deemed just and proper in the interest of justice, equity and good conscience.



Anwar

DEPONENT

**VERIFICATION**

I, the deponent above named, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at Delhi on this 20<sup>th</sup> day of May 2025.

Identify the deponent who has signed in my presence

26 MAY 2025

DECLARED THAT THE DEPONENT  
 M./Smt./Km..... Anwar Javed  
 W/o D/o.....  
 Identified by Shri/Smt..... M.K. Akhlaq  
 was solemnly affirmed before me at  
 Delhi on..... 26 MAY 2025  
 that the Contents of the Affidavit which have  
 been read and explained to him are true and  
 correct to his knowledge.

Anwar

DEPONENT

Oath Commissioner Delhi



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764. Email: info@uppcb.in. Website: www.uppcb.com

Category : RED

227913/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2024

Application Id : 29319524

Date: 28/12/2024

To,

M/s

ALIEN INDIA AGRO FOODS

A-37, M. G. Road Industrial Area, Distt\_Hapur,HAPUR,245301

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **ALIEN INDIA AGRO FOODS** located at **A-37, M. G. Road Industrial Area, Distt\_Hapur,HAPUR,245301**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ALIEN INDIA AGRO FOODS **granted for the period from 01/01/2025 to 31/12/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	MBM-	15	Metric Tonnes/Day
2	Crushed Bone	9.0	Metric Tonnes/Day
3	Fish Meal	2.0	Metric Tonnes/Day
4	Tallow	2.0	Metric Tonnes/Day
5	Pet Food	1	Metric Tonnes/Day

### 2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

- (i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	0.60 KLD	Septic Tank	SEPTIC TANK
Industrial	1.50 KLD	ETP	TREATED WATER THROUGH ETP TO UPSIDA DRAIN

- (ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E.P. RULES, 1986 AS AMENDED
2	BOD	AS PER E.P. RULES, 1986 AS AMENDED
3	COD	AS PER E.P. RULES, 1986 AS AMENDED
4	TSS	AS PER E.P. RULES, 1986 AS AMENDED
5	OIL AND GREASE	AS PER E.P. RULES, 1986 AS AMENDED

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 3 TPH Boiler with Multi Cyclone Dust Collector, Bio Filter	Bio Briquette- 4.5 MT/Day (ONLY AS PER CAQM DIRECTION)	STACK NO. 01	Particulate Matter	30 METER STACK HEIGHT FROM GROUND LEVEL
2	1 x 380 KVA DG Set and 1 X 62 KVA DG Set	PNG (Only approved fuel is permitted as per the CAQM direction)	STACK NO. 02	Sulphur Dioxide	AS PER E(P) RULES, 1986 AS AMENDED

#### Emission Quality Standards

S No.	Stack no	Parameters	Standards
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c=IN, o=ANAND, ou=ANAND, email=ANAND@ANAND.COM

1	STACK NO. 01	Particulate Matter	AS PER E(P) RULES, 1986 AS AMENDED
2	STACK NO. 02	Sulphur Dioxide	AS PER E(P) RULES, 1986 AS AMENDED

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not

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- complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
  6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
  7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
  8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
  9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
  10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
  11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
  12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This CTO is valid for the production of MBM- 15 MT/Day, Crushed Bone- 9.0 MT/Day, Fish Meal- 2.0 MT/Day. Pet Food- 1.0 MT/Day and Tallow- 2.0 MT/Day by using Raw material as RAW BONE and Solid Waste from Slaughter Houses and Meat Processing Industries- 40 MT/Day.
2. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
3. Industry shall spray the gamaxine / bleaching powder/ lime powder on all the odour generating sources and for the storage of raw hides.
4. Industry shall spray the pesticides in industrial premises to control the insects.
5. Industry shall provide copy of agreement for obtaining Raw Material from the source to the Board.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB.
7. The industry shall maintain proper logbook for used water, effluent generation.
8. Industry shall maintained logbook for Electricity Consumption etc.
9. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
10. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, and Battery Rules 2000.
11. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
12. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.

13. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
14. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn in accordance with law.
15. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
16. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
17. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
18. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section-21/22 of air Act 1981 (as amended respectively).
19. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
20. The logbook of quantity of recycled effluent after final treatment to be send to the Board monthly.
21. Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
22. Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
23. The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
24. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL [uppcb.com/pdf/uppcb\\_28022020.pdf](http://uppcb.com/pdf/uppcb_28022020.pdf)) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
25. Unit shall submit effluent/emission monitoring report of the ETP and stack of air polluting sources and ambient air monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board.
26. The industry shall establish Miyawaki forest inside the factory in sufficient area.
27. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
28. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
29. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.
30. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
31. For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
32. In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
33. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 76 and 77 regarding regulation of DG sets.
34. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL <http://www.uppcb.com/pdf/Green-Belt-Guidle-160218.pdf>.

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**Chief Environmental Officer,  
Incharge Circle 1**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.

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**Chief Environmental Officer,  
Incharge Circle 1**



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment )  
**जनसहभागिता का सन्देश**



- स्वच्छता - देशमेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्रित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, नश्वरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों में बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वचन उत्पन्न कर सकता है । वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु उसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को माझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्थाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/ग्लवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।

आयकर विभाग

INCOME TAX DEPARTMENT

ALIEN INDIA AGRO FOOD



भारत सरकार

GOVT. OF INDIA



02/05/2013

Permanent Account Number

AAXFA8043L

26062013



Government of India

Form GST REG-06

[See Rule 10(1)]

## Registration Certificate

Registration Number :09AAXFA8043L1ZP

1.	Legal Name	ALIEN INDIA AGRO FOOD			
2.	Trade Name, if any	M/S ALIEN INDIA AGRO FOOD			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	<b>Building No./Flat No.:</b> A-37 <b>Road/Street:</b> INDUSTRIAL AREA, M.G.ROAD, <b>City/Town/Village:</b> MASSORI <b>District:</b> Ghaziabad <b>State:</b> Uttar Pradesh <b>PIN Code:</b> 201302			
6.	Date of Liability	01/07/2017			
7.	Date of Validity	From	01/07/2017	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Uttar Pradesh Goods and Services Tax Act, 2017			
<b>Signature</b> <div style="text-align: center;"> <p>Validity unknown</p> <p>Digitally signed by GST GOODS AND SERVICES TAX NETWORK (GTN)</p> <p>Date: 2024.05.13 13:01:28 IST</p> </div>					
<b>Name</b>		KRISHNA MURARI MISHRA			
<b>Designation</b>		Assistant Commissioner			
<b>Jurisdictional Office</b>		Ghaziabad Sector-7			
<b>Date of issue of Certificate</b>		13/05/2024			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 13/05/2024 by the jurisdictional authority.



Goods and Services Tax Identification Number: 09AAXFA8043L1ZP

**Details of Additional Place of Business(s)**

Legal Name ALIEN INDIA AGRO FOOD  
Trade Name, if any M/S ALIEN INDIA AGRO FOOD  
Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 0



Goods and Services Tax Identification Number: 09AAXFA8043L1ZP

Legal Name ALIEN INDIA AGRO FOOD  
Trade Name, if any M/S ALIEN INDIA AGRO FOOD  
Additional trade names, if any

Details of Managing / Authorized Partners

1		Name	ANWAR QURESHI
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
2		Name	MOHAMMAD AVESH QURESHI
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

**NOIDA TESTING LABORATORIES**

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&amp;S) Certified &amp; NABL Accredited Laboratory)

MoEF &amp; CC (Ministry of Environment, Forest &amp; Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

**TEST CERTIFICATE**

Issued To: M/s Alien India Agro Food

Address: Plot No -A-37, M. Road , UPSIDC  
Distt, Harpur UP India-245101

Report Code : WW-030125-05

ULR No. : TC68142500000102F

Test Report of : Waste Water

Service Request No : NTL/SRF/01/25-04

Service Request Date : 01/01/2025

Report Issue Date : 07/01/2025

**SAMPLING & ANALYSIS DATA**

Sample Drawn On : 03/01/2025  
 Sample Collected By : NTL Representative  
 Sample Description : ETP Inlet  
 Sample Quantity/Packing detail : Plastic Can+Glass Bottle  
 Weather Conditions : Normal  
 Analysis Duration : 03/01/2025 to 07/01/2025

**TEST RESULTS**

Parameter	Test Method	Results	Units
pH	IS:3025(Part-11):1983	7.45	-
Total Suspended Solid	IS:3025(Part-17):1984	110.0	mg/l
Chemical Oxygen Demand (as O <sub>2</sub> )	APHA 5220 B:2005	316.0	mg/l
Biological Oxygen Demand (as O <sub>2</sub> )	IS:3025(Part-44):1993	124.0	mg/l
Oil & grease	IS:3025(Part-39):1984	4.1	mg/l

**Notes:**

1. The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
2. Responsibility of the Laboratory is limited to the invoiced amount only.
3. This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
4. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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CHECKED BY

AUTHORIZED SIGNATORY



GSTIN: 09AAIEN9004D1ZD

**NOIDA TESTING LABORATORIES**

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OII&amp;S) Certified &amp; NABL Accredited Laboratory)

MoEF &amp; CC (Ministry of Environment, Forest &amp; Climate Change), UPPCB Recognized Laboratory

☎ +91 9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

**TEST CERTIFICATE**

Issued To: M/s Alien India Agro Food  
 Address: Plot No -A-37, M.. Road ,UPSIDC  
 Distt, Hapur UP India-2451011

Report Code : WW-030125-06  
 ULR No. : TC68142500000103F  
 Test Report of : Waste Water  
 Service Request No. : NTL/SRF/01/25-04  
 Service Request Date : 01/01/2025  
 Report Issue Date : 07/01/2025

**SAMPLING & ANALYSIS DATA**

Sample Drawn On : 03/01/2025  
 Sample Collected By : NTL Representative  
 Sample Description : ETP Outlet  
 Sample Quantity/Packing detail : Plastic Cane+Glass Bottle  
 Weather Conditions : Normal  
 Analysis Duration : 03/01/2025 to 07/01/2025

**TEST RESULTS**

No.	Parameter	Test Method	Results	Units	Limits as per CPCB norms
1.	pH	IS:3025(Part-11):1983	7.23	-	5.5-9.0
2.	Total Suspended Solid	IS:3025(Part-17):1984	14.0	mg/l	100.0
3.	Chemical Oxygen Demand (as O <sub>2</sub> )	APHA 5220 B:2005	56.0	mg/l	250.0
4.	Biological Oxygen Demand (as O <sub>2</sub> )	IS:3025(Part-44):1993	12.0	mg/l	30.0
5.	Oil & grease	IS:3025(Part-39):1984	BDL (<4.0)	mg/l	10.0

Remarks: Test parameters coming in under limit, prescribe limits are given by MoEF/Central Pollution Control Board.

DL - Below Detection Limit

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

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AUTHORIZED SIGNATORY



**ALIEN INDIA AGRO FOOD**

Plot No- A-37, M.G. Road Industria Area, Hapur (U.P.)

सेवा में,

दिनांक:- 15.03.2025

क्षेत्रीय प्रबन्धक,  
उ०प्र० औद्योगिक विकास प्राधिकरण,  
सी-2, चतुर्थ तल, महालक्ष्मी मॉल,  
आर.डी.सी., गाजियाबाद।

विषय: मूखण्ड सं. ए-37, औद्योगिक क्षेत्र, मंसूरी-गुलावठी रोड, हापुड़ के संबंध में।

महोदय,

कृपया आपके पत्र संख्या 7583/एसआईडीए दिनांक 15-01-2025 के अनुपालन में आपको निम्नानुसार अवगत कराना है कि :-

1. उद्योग में एम.बी.एम.-15 मी०टन/दिन, कश्ड बोन-9.0 मी०टन/दिन, फिश मील-2.0 मी०टन/दिन, टैलो-2.0 मी०टन/दिन एवं पैट फूड-1.0 मी.टन/दिन की दर से उत्पादन कार्य किया जाता है। जिसके संचालन हेतु बोर्ड से नियमानुसार सहमति प्राप्त किया गया है, जिसकी वैधता अवधि 31-12-2029 है, छायाप्रति संलग्न है। हमारे द्वारा उद्योग को बोर्ड द्वारा जारी सहमति की शर्तों का अक्षरशः अनुपालन किया जा रहा है।
2. उद्योग में जल का प्रयोग घरेलू प्रयोजन हेतु लगभग 1000 लीटर/दिन एवं औद्योगिक प्रयोजन हेतु लगभग 2000 लीटर/दिन की खपत है। घरेलू प्रयोग से जनित उत्प्रवाह को सेप्टिक टैंक एवं औद्योगिक उत्प्रवाह को उद्योग में स्थापित ई.टी.पी. के माध्यम से शुद्धीकृत कर निस्तारित किया जाता है।

अतः उपरोक्त से आप संतुष्ट होंगे। आपसे निवेदन है कि उद्योग के विरुद्ध कोई नकारत्मक कार्यवाही न करें।

आपकी अतिकृपा होगी।

भवदीय,

मैसर्स एलिन इण्डिया एग्रो फूड,

Aqwer

प्राधिकृत हस्ताक्षरकर्ता

प्रतिलिपि:

क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सेक्टर-16, वसुन्धरा, गाजियाबाद को सूचनार्थ सादर प्रेषित।

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18/3/2025

REGIONAL OFFICE  
U.P. Pollution Control Board  
Ins-2 Sector-16, Vasundhara  
Ghaziabad

Status History Details Against Unit/Service ID : UPSWP19086986302 / SC56002

Department Name : Ground Water Department

Service Name : Grant of Authorization for Abstraction of Ground Water

Current status on the top and all previous status in chronological order

0	Request SAVE AS DRAFT by Entrepreneur	1	FEE Payment status is pending: UNPAID	2	FEE Payment status is success: PAID	3	FORM SUBMITTED by Entrepreneur	4	CERTIFICATE/NOC ISSUED from concern department	5
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Sr.No.	Status Name Status Change Date	Remarks	Fee Details [Amount : Trans Status : Trans ID : Trans Date : PaymentID]
1	CERTIFICATE/NOC ISSUED 11/02/2025	Certificate Generated	
2	FORM SUBMITTED 07/01/2025	Noc Fee submitted by Applicant, Application Forwarded to Department	
3	FEE PAID 07/01/2025	TRANSACTION DONE SUCCESSFULLY	5000 : PAID 250107215976884 : 2025-01-07 UP01525010721281126
4	FEE PENDING 07/01/2025	Fee Payment In Process	5000 : In progress : UP01525010721281126
5	FEE PENDING 07/01/2025	Processing Fee sent to Nivesh Mitra for Payment. Proceed to pay at Nivesh Mitra portal.	5000 : UB :
6	SAVE AS DRAFT 07/01/2025	NOC Application submitted by Applicant	

7	SAVE AS DRAFT 02/01/2025	User Registered	
8	SAVE AS DRAFT 02/01/2025	New Request Initiated	

Close







